

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 17

IA 1474/2020 IA 499/2021 IN C.P.(IB)590/MB/2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **16.04.2024**

NAME OF THE PARTIES: **STATE BANK OF INDIA & ANR V/s**
TOPWORTH STEELS & POWER PVT LTD

Section 60(5) & 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

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- 1) Mr. Gaurav Jain, Ld. Counsel for the Applicant is present.
- 2) Counsel for the Applicant submits that they have filed one Interlocutory Application for Amendment; however, the said Application is still in the Registry and has not yet been numbered by the Registry.
- 3) In that view of the matter, Registry is directed to number the said Application forthwith and list the same on Board on the next date of hearing.
- 4) Stand over to 07.05.2024, for further consideration and hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)